

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
CIRCAR JUTE MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	CIRCAR JUTE MILLS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/05/1983
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17232AP1983PTC003966
5. Address of the registered office and principal office (if any) of Corporate Debtor	N.H.5, Bapulapadu Mandalam Kodurupadu Village, Krishna District, Andhra Pradesh-521110
6. Insolvency commencement date in respect of Corporate Debtor	04/04/2022 (IRP was informed about the order of Hon'ble NCLT, Amravati by the advocate of the applicant on 05.04.2022 at 20:12 hours)
7. Estimated date of closure of insolvency resolution process	30/09/2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Ajay Kumar Jain Reg. No.: IBBI/IPA-002/IP-N00415/2017-2018/11188
9. Address & email of the interim resolution professional, as registered with the board	Ajay Kumar Jain E-15/209, Sector-8, Rohini, Delhi-110085 E-mail: ajayjain721@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Ajay Kumar Jain E-15/209, Sector-8, Rohini, Delhi-110085 E-mail: circar.cirp@gmail.com
11. Last date for submission of claims	18/04/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms may be downloaded from Weblink: https://ibbi.gov.in/home/downloads	
Form B- For claims by Operational Creditor Form C- For claims by Financial Creditor Form D- For claims by Workmen and Employees Form E- For claims by Authorized Representative of Workmen and Employees Form F- For claims by Creditors (other than operational and financial creditors)	
(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Circar Jute Mills Private Limited** on **04th April, 2022**.

The creditors of **Circar Jute Mills Private Limited**, are hereby called upon to submit their claims with proof on or before **18.04.2022**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA- NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.04.2022

Place: Delhi

Name and Signature of Interim Resolution Professional : **Ajay Kumar Jain**
IBBI Reg. No.: IBBI/IPA-002/IP-N00415/2017-2018/11188

